

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
IB-188/ND/2022  
IA/3226/2022

**IN THE MATTER OF:**

Bank of Baroda

**.....Applicant**

**Vs.**

Nandani Singh

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. S N Gautam, Adv.

For the RP : Mr. S. K. Bhatt, RP with Mr. Kamal Deep Tyagi, CMA

**ORDER**

Ld. Resolution Professional in person is present and their written submission on the report of Section 99 is available on the e-portal of the Tribunal. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have also filed their written submission, however their written submission is still not reflected on the e-portal of the Tribunal. It was the same position on the 27.05.2024 and also on 02.07.2024. As mentioned in the order dated 02.07.2024, last opportunity was given to the Personal Guarantor to bring on record their written submission but still their written submission is not reflected on the e-portal of the Tribunal. Once again last opportunity is given to the Personal Guarantor to bring on record their written

submission and it is made clear that no further time for written submission will be given to the Personal Guarantor. List the matter on **01.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**